(b) Tte proposal is under consideration.

Post and Telegraph Facilities in Mysore State

2783. Shri S. B. Patil: Will the Minister of **Transport and Communications** be pleased to state:

(a) the number of villages (District-wise) in Mysore State without Post Offices;

(b) the number of Talukas in Mysore State with and without Telephone facilities, District-wise; and

(c) programme for the Third Five Year Plan for extension of these facilities?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): (a) and (b). A statement is laid on the table of the House. [*See* Appendix III, annexure No. 116].

(c) It is proposed to open 2,700 post offices, 130 new long distance Public Call Offices and 115 new Telephone Exchanges.

Shipping Loan

2784. Shrimati Savitri Nigam: Will the Minister of **Transport and Communications** be pleased to refer to the reply given to Unstarred Question No. 1475 on the 17th May, 1962 and state:

(a) whether the assets pledged by M/s. R. Akoojee Jadwet and Company of Andaman and Nicobar Islands for obtaining shipping loan, are also covered by the loan taken by the firm from State Bank of India's Port Blair or Calcutta Branch; and

(b) what are the main conditions of the loan in general and mode of payment, periodicity of instalments and rate of interest in particular?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No, Sir. However, it may be clarified that the loan given by the Shipping Development Fund Committee is to R. Akoojee Jadwet and Company (Private) Ltd., which is a Company formed in June, 1960 for carrying on shipping business. This company is distinct and separate from the partnership firm called R. Akoojee Jadwet and Company which deals with business other than shipping.

(b) A Statement showing the main terms and conditions of the loan of Rs. 9:20 lakhs advanced by the Shipping Development Fund Committee to the Company is laid on the Table of the House. [*See* Appendix III, annexure No. 117].

सफदरजंग मकबरे ऋनिफट दि० प० उ० बस दुर्घटना

२७८५. { श्री भक्त दर्शन :
श्री दिनेन भट्टाचार्य :

क्या **परिवहन तथा संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि २२ मई १९६२ की शाम को एक डी० टी० यू० बस सफदरजंग मकबरे की दीवार के साथ टकरा गई जिसके फलस्वरूप ११ व्यक्ति घायल हुए जिनमें से चार की हालत बड़ी नाजुक बताई जाती है ;

(ख) यदि हां, तो दुर्घटना किन परिस्थितियों में हुई क्या इसका ब्यौरा बताने वाला एक विवरण सभा-पटल पर रखा जायेगा ; और

(ग) सही कारणों की जांच करने के पश्चात् अपराधी व्यक्तियों को दण्ड देने और घायल व्यक्तियों को प्रतिकर देने के बारे में क्या कार्यवाही की जा रही है ?

परिवहन तथा संचार मंत्रालय में नौवहन मंत्री (श्री राज बहादुर) : (क) यह सतय है कि २२ मई, १९६२ की शाम को सफदरजंग मकबरे के पास दिल्ली परिवहन को एक बस दुर्घटनाग्रस्त हो गयी थी । इस बस का अगला हिस्सा हवाई अड्डे की चहारदीवारी के पास

नाली को पार कर दीवार से टकरा गया गया था।

इस दुर्घटना में ग्यारह आदमियों को चोटें आई। इन में से सात आदमियों को सफदरजंग अस्पताल में प्राथमिक चिकित्सा दी गयी। केवल चार आदमी अस्पताल में रोके गये। इनमें से दो को दूसरे दिन और बाकी दो को २८ और २९ मई, १९६२ को अस्पताल से छोड़ा गया।

(ख) इस दुर्घटना में ग्रस्त ६७५ नं० की बस करवला के पास जोरबाग़ बस स्टाप से सवारियों को ले कर विनय नगर की तरफ़ जा रही थी। जब यह जोर बाग़ सड़क और महरौली सड़क के चौराहे की तरफ जा रही थी तो कहा जाता है कि ड्यूटी पर खड़े पुलिस कांस्टेबिल द्वारा इधर का ट्रैफ़िक बन्द कर दिया गया था क्योंकि उसने महरौली सड़क पर का सीधा ट्रैफ़िक चालू कर रखा था। ड्राइवर का बयान है कि उसने बस में ब्रेक लगाये लेकिन उसने देखा कि ब्रेक ठीक तरीके से काम नहीं कर रहे थे जिसका परिणाम यह हुआ कि उसके द्वारा बस नहीं रोकी जा सकी और यह महरौली सड़क को पार कर हवाई अड्डे की तरफ़ चली गयी। इस बस का अगला हिस्सा हवाट्ट अड्डे की चहारदीवारी के पास की नाली को पार कर गया और तत्पश्चात इस दीवार के एक भाग को गिरा कर बस रुक गई।

कहा गया है कि इसके बाद मोटर वेहिकल्स इंसपैक्टर के द्वारा डिपुटी सुपरिंटेंडेंट आफ पुलिस (ट्रैफ़िक) और दिल्ली परिवहन के दो इंजीनियरों के सामने बस की जांच की गयी और बस के ब्रेकों को दुरुस्त पाया गया।

(ग) इस मामले में पुलिस तहकीक़ात कर रही है।

जहां तक मुआविजे का सम्बन्ध है, सम्बन्धित व्यक्तियों को मोटर वेहिकल्स एक्ट १९३९ के अन्तरगत मोटर एक्सीडेंट्स क्लेम्स ट्रिब्यूनल, दिल्ली को इसके लिए निवेदन पत्र देना होता है।

Dismantling of Railway Line at Kosi Project

2786. { **Shri Priya Gupta:** / **Shri Yogendra Jha:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that Government propose to dismantle the present railway line constructed for the Kosi River Project after the completion of the Kosi Project; and

(b) what steps have been taken to provide alternative work to the workers thrown out of employment?

The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan): (a) The Kosi Project Railways will be required for the construction work till 1964. The question of utilising the railway track thereafter by converting it from narrow to meter gauge is under examination of the Railway Board.

(b) Does not arise at present.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

FIRE IN TOWN HALL, DELHI

12 hrs.

Shri Warior (Trichur): Under rule 197, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importanced and I request that he may make a statement thereon:

> "Thousands of Delhi Corporation files were destroyed by fire which broke out on Wednesday, June 6, 1962."

The Minister of State in the Ministry of Home Affairs (Shri Datar): Yesterday at about 6-10 P.M. two enclosures with wooden partitions and three wooden tables situated in the